

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 74/MP/2013**

- Subject : Petition under section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term open access and inter-state transmission and related matters) regulations, 2009 as amended from time to time read with Central Electricity Regulatory Commission (unscheduled interchange charges and other related matters) Regulations 2009 as amended on 28.4.2010.
- Date of Hearing : 9.7.2013
- Coram : Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member
- Petitioner : Lanco Budhil Hydro Power Private Limited
- Respondents : Northern Regional Power Committee (NRPC), New Delhi  
Northern Regional Load Dispatch Centre (NRLDC), New Delhi
- Parties present : Shri Deepak Khurana, Advocate for the petitioner  
Shri Archit Virmani, Advocate for the petitioner  
Shri B.S.Bairwa, NRPC

**Record of Proceedings**

Learned counsel for the petitioner prayed for short adjournment to file its rejoinder to the reply of NRPC. Learned counsel for the petitioner also sought permission to file rejoinder on today. Request made by the learned counsel was allowed.

2. The petition shall be listed for hearing on 30.7.2013.

By order of the Commission

**SD/-**  
(T. Rout)  
Joint Chief (Law)